

33

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P. No. 09/(MAH)/2016

CORAM:

Present:


SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 06.11.2017

NAME OF THE PARTIES: M/s. Chanda J. Mukharjee
V/s.
M/s. Siemens Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 59 of the Companies Act 1956.

S. No.	NAME	DESIGNATION	SIGNATURE
1]	Rushikesh H. Salkar	Advocate for Petitioner	

ORDER

CP No.09/59/NCLT/MB/MAH/2016

For the Petitioner Counsel has reported that despite notice has been sent to the Respondent No.4, service has not been affected because packet has been returned.

In view of the same, at request of the Petitioner Counsel, the Petitioner is hereby directed to serve notice upon R4 by way of substituted service by giving a paper publication in two newspapers, one in vernacular language and another in English which have wide circulation in the vicinity where R4 is residing and file proof of service on or before next date of hearing, i.e. 7.12.2017.

Sd/-

V. NALLASENAPATHY
Member(Technical)

Sd/-

B. S. V. PRAKASH KUMAR
Member (Judicial)